

MR SPEAKER: The Speaker is not bound to reply to each and every letter.

NOTIFICATION UNDER INDIAN TELEGRAPH ACT, 1885.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATION (SHRI JAGANNATH PAHADIA): Sir, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-sections (5) of section 7 of the Indian Telegraph Act, 1885:—

(i) The Indian Telegraph (Second Amendment) Rules, 1974 published in Notification No. G.S.R. 462 in Gazette of India dated the 11th May, 1974.

(ii) The Indian Telegraph (Fourth Amendment) Rules, 1974 published in Notification No. G.S.R. 237(E) in Gazette of India dated the 13th May, 1974.

(iii) The Indian Telegraph (Third Amendment) Rules, 1974 published in Notification No. G.S.R. 237(E) in Gazette of India dated the 13th May, 1974.

(iv) The Indian Telegraph (Fifth Amendment) Rules, 1974, published in Notification No. G.S.R. 239(E) in Gazette of India dated the 13th May, 1974.

((v) The Indian Wireless Telegraphy (Commercial Radio Operators Certificate of Proficiency and Licence to Operate Wireless Telegraphy) Amendment Rules, 1974 published in Notification No. G.S.R. 491 in Gazette of India dated the 18th May, 1974

[Placed in Library. See No. LT-8019/74].

PUBLIC NOTICE RE. IMPORT POLICY FOR NEWSPRINT FOR 1974-75

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): I beg to lay on the Table a copy of the Public Notice No. 79-ITC (PN)/74 dated the 7th June, 1974 (Hindi and English versions) re-

garding Import Policy for Newsprint for the year 1974-75. [Placed in Library. See No. LT-8020/74].
12.48 1/2 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS FORTY-SECOND REPORT

SHRI G. G. SWELL (Autonomous Districts): I beg to present the Forty-second Report of the Committee on Private Members' Bills and Resolutions.

RAILWAY CONVENTION COMMITTEE

FIRST REPORT

SHRI B. S. MURTHY (Amalapuram): I beg to present the First Report of the Railway Convention Committee, 1973 on action taken by Government on their Interim Report.

12.49 hrs.

BUSINESS ADVISORY COMMITTEE FORTY-FOURTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): In the notice that I have given there is a slight slip for which a corrigendum has been issued.

So, subject to that, I move:

"That this House do agree with the Forty-fourth Report of the Business Advisory Committee presented to the House on the 23rd July, 1974."

MR. SPEAKER: The question is:

"That this House do agree with the Forty-fourth Report of the Business Advisory Committee presented to the House on the 23rd July, 1974."

The motion was adopted. ..

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have written to you about the Sugar Inquiry Commission's report. Secondly, one foreign journalist was caught in Dum Dum air port with 7,000 dollars in cash....

MR. SPEAKER: I will look into it. I am not allowing anybody now. Your writing to me is not a command. Daily I receive hundreds of letters from Members. I cannot allow all of them. I allow some.

I am not allowing any Member now. I am now going directly to the further discussion of the no-confidence motion.

SHRI PRIYA RANJAN DAS MUNSI (Calcutta-South): You always allow members to make important submissions under Rule 377....

MR. SPEAKER: No, I have not allowed anybody.

SHRI PRIYA RANJAN DAS MUNSI: Let me make my submission, Sir.

I am not asking you to relax the rules. You must consider the implication of such questions being raised by Members of Parliament. Members of Parliament raise very important issues. They never raise less important issues at all. Sometimes you do not allow. I have myself moved ten or twelve burning issues. Hundreds of working girls are being evicted. They are on the streets. They do not get food. They were evicted from the hostels.

MR. SPEAKER: What is this? Please sit down. Your Committee has decided that so long as a No-Confidence Motion is there no other question will come except this one. Please cooperate.

SHRI PRIYA RANJAN DAS MUNSI: This is a matter to be raised in the House in all seriousness. It is about working girls. They came to my house today, ten or twelve of them; they are in the streets of Delhi; they are not getting food; they cannot enter the hostel; they are evicted from there. They are working girls.

SHRI VAYALAR RAVI (Chirayinkil): In the midnight the police entered their rooms..

MR. SPEAKER: I am sorry; I am not allowing. Shri C. M. Stephen.

SHRI JYOTIRMOY BOSU: May I submit something about the Sugar Commission Report, Sir? The hon. Minister is here. Why are they suppressing this report? It is a very vital issue for the country. The Minister is sitting over here. Is it because they want to collect funds for the coming election? Mr. Maurya is here; let him say about this. Why is he not submitting the Sugar Commission report?

MR. SPEAKER: Please sit down. May I inform you that the Railway Minister will intervene at 3 O'clock and the Finance Minister will intervene at 5 O'clock.

SHRI JYOTIRMOY BOSU: What about the point which I have raised?

MR. SPEAKER: I told you. Don't come up like this off-hand and say like this. By writing to me it does not mean that you get the opportunity.

SHRI JYOTIRMOY BOSU: The Minister is here.

MR. SPEAKER: I told you. It is difficult to carry on the House if you go on like this.

MR. Stephen, if you do not speak now I will call some other Member.

12.54 hrs.

MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS—
Contd.

SHRI C. M. STEPHEN (Muvattupuzha): Yesterday I was on the question of the railway strike. The point I wish to make today is this. We are very clear in our mind and very firm in our belief that the attempt in the context of the railway strike was not to forge a trade union struggle but was a conspiratorial attempt for a political subversion and political overthrow.